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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Public Notice No. 31/2015-2020
Dated the 1st December, 2020

Subject: Enlistment as designated port in Para 2.54(d)(iv) of Handbook of Procedure, 2015-2020.

S.O. (E): In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby inserts the name of Hazira Port in Para 2.54(d)(iv) of HBP, 2015-2020 as under:

<table>
<thead>
<tr>
<th>Existing Para 2.54 (d)(iv)</th>
<th>Revised Para 2.54 (d)(iv)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Import of scrap would take place only through following designated ports and no exceptions would be allowed even in case of EOUs, SEZs:-</td>
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</tr>
</tbody>
</table>

2. Effect of this Public Notice: In continuation of Public Notice No.43/2015-2020 dated 13.11.2019, Hazira Port is enlisted as a designated port for import of unshredded metallic scrap and waste.

(Amit Yadav)
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Ex-officio Secretary to the Government of India
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